

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI

O.A No. 253/2023

Raja Muzaffar Bhat

...Applicant

Versus

Union Territory of Jammu & Kashmir & Ors.

.... Respondents

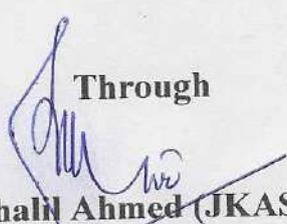
IN THE MATTER OF: -

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Filed by

Through


Khalil Ahmed (JKAS)

District Panchayat Officer

Chief Executive Officer (Additional Charge)

Municipal Council, Poonch

Place: Poonch

Dated:- 08-11-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A No. 255 of 2023

Raja Muzaffar Bhat

Vs

Union Territory of J&K & Ors.

In the matter of: Undertaking of Respondent No. 6 CEO, Municipal Council, Poonch in compliance to Order dated 19-08-2025 passed in Original Application No. 255 of 2023 titled Raja Muzaffar Bhat Versus U.T of J&K and Ors.

I, Khalil Ahmed (JKAS), aged 39 years, presently posted as District Panchayat Officer holding additional charge of Chief Executive Officer, Municipal Council, Poonch, do hereby solemnly affirm and declare as under:-

1. That the above titled Original Application is pending disposal before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and the next date of hearing is fixed for 13.11.2025.
2. That on the previous date of hearing, the Hon'ble NGT vide Order dated 19.08.2025 at para 7 directed the deponent as under:

“...Thus, we require CEO, Municipal Council, Poonch to file his undertaking before the Tribunal within 10 days stating that legacy waste from the site will be cleared by 30.11.2025. He will also submit an explanation in respect of the plea of the applicant that authorities of Municipal Council, Poonch are pushing the legacy waste in the Poonch river and polluting it. In respect of the alternate site, full particulars will be disclosed ensuring that Solid Waste Management Rules, 2016 are fully complied with...”

3. That in compliance to the directions of the Hon'ble NGT, the deponent had already requested the Director, Urban Local Bodies, Jammu, for floating of tender for disposal of the pending legacy waste vide this office Letter No. MC/P/2025/890 dated 08-08-2025 (copy enclosed and marked as Annexure-A).
4. In further compliance with the aforesaid directions, the deponent again took up the matter with the Director, Urban Local Bodies, Jammu, vide No. MC/P/2025/927-28 dated 21-08-2025, followed by reminder No. MC/P/2025/1018-19 dated 10.09.2025 (copies enclosed and marked as Annexure-B), for urgent clearing of legacy waste from the site within the stipulated time. In response, the Directorate floated a tender for selection of an agency for undertaking dumpsite/landfill remediation through biomining of 95,124 MT legacy waste in 17 Urban Local

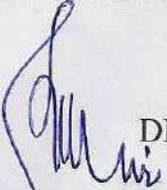
Chief Executive Of.
Municipal Coun

Bodies in the Jammu Division, covering Municipal Council, Poonch, vide e.NIT No. 16-DULBJ of 2025 dated 24.09.2025, issued under endorsement No. DULBJ/2025/3221-23 dated 24.09.2025 (copies enclosed and marked as Annexure-C). Deponent also submits that, 15000 MTs of legacy waste has already been removed as reported by the then CEO MC vide no. MC/P/2024-25/1998 dated 23-02-2025. (copy enclosed and marked as Annexure-D).

5. That with respect to the explanation regarding the applicant's allegation that the authorities of Municipal Council, Poonch, are pushing legacy waste into the Poonch River and polluting it, the Deponent humbly denies any such deliberate or authorized act of dumping, pushing, or displacing waste into the river. Immediately upon learning of this allegation, an internal monitoring mechanism was established vide Order No. MCP/2025/1062 dated 20-09-2025 (copy enclosed and marked as Annexure-E) to ensure daily supervision of the site and compliance with environmental safeguards during the clearance process. The Municipal Council remains fully committed to the directions of this Hon'ble NGT and the Solid Waste Management Rules, 2016, and any instance of negligence, if found, shall invite strict administrative and legal action against the erring individual or agency.
6. That the complete land identification file along with revenue extracts, duly authenticated by the Director, Urban Local Bodies, Jammu, bearing Khasra No. 146/1 min in Village Kanuiyan, has now been formally submitted to the office of the Deputy Commissioner, Poonch, vide No. MCP/2025/1583 dated 04-11-2025 (copy enclosed and marked as Annexure-F) for issuance of the final land allotment order. The land proposed for the MRF is classified as Gair Mumkin Rohr, which requires specific allotment formalities currently being processed by the District Administration. All requirements from MC Poonch have been completed and submitted to the Deputy Commissioner, Poonch. The Municipal Council confirms that construction work on the SWM Facility shall begin immediately upon receipt of the allotment order.
7. That the contents of this undertaking are true and correct to the best of my knowledge and belief, based on official record, and nothing material has been concealed therefrom.

VERIFICATION:

Verified at Poonch on this 8th of October 2025, that the factual information supplied in this affidavit is true and correct on the basis of information derived from official record, and the averments made by way of submission are believed to be true and correct on the basis of advice received from Counsel.


DEPONENT

Khalid Ahmad (C.A.S.)
District Panchayat Officer
Chief Executive Officer (Additional Charge)
Municipal Council, Poonch



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

₹10

e-Stamp

₹10JK90171581249925X

Certificate No.	: IN-JK90171581249925X
Certificate Issued Date	: 08-Nov-2025 12:06 PM
Account Reference	: NEWIMPACC (SV)/ JK12665504/ COURT COMPLEX POONCH/ JK-PN
Unique Doc. Reference	: SUBIN-JKJK1266550465045748934768X
Purchased by	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Second Party	: Not Applicable
Stamp Duty Paid By	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Stamp Duty Amount(Rs.)	: 10 (Ten only)



₹10



Please write or type below this line

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[Signature]
 Depoant

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcliestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original application No. 253/2023

Raja Muzaffar Bhat

Applicant

Versus

Union Territory of Jammu and Kashmir & Ors

Respondents



IN THE MATTER OF: Affidavit in support of Statement of facts.

I, Khalil Ahmed (JKAS) Age 39 years, District Panchayat Officer having Additional Charge of Chief Executive Officer, Municipal Council, Poonch do hereby state on oath/Solemn affirmation that contents of Statement of facts have been read over and explained to me and the contents of the Para No. 1 to 7 of the same are true and correct as per the records and nothing has been concealed therein.

I solemnly swear/affirm that this affidavit is true. No part of this is false and nothing has been concealed therein.

Khalil Ahmed, District Panchayat Officer
Who is Identified By *Said Kugria S/o Satis Kugria*
and Witnessed By *Satis Kugria*
on this 8th Nov, 2023 at *R/O W-13 Poonch*
I solemnly and Affirmed the Contents of this Affidavit

Deponent
Chief Executive Of,
Municipal Coun.
Poonch

[Signature]
Deponent

[Signature]
8/11/2023

[Signature]
Witness

(Annexure - A)

OFFICE OF THE MUNICIPAL COUNCIL POONCH
(Email:- eopoonch-jk@nic.in)

The Director,
Urban Local Bodies,
Jammu.

Subject: Request for Floating of Tender for Clearance of pending Legacy Waste – In Reference to Contour Survey Report

Sir,

In continuation to this office letter No. MC/P/2025/860 dated 05.08.2025 regarding submission of contour survey report of the identified legacy waste dumpsite, it is submitted that as per the said survey, the total quantity of legacy waste is approximately 9825.3357 Metric Tonnes (MT).

The Hon'ble National Green Tribunal (NGT) has taken serious note of the clearance of pending legacy waste and has emphasized time-bound disposal in accordance with the Solid Waste Management Rules.

Therefore, it is requested to kindly float the tender for bio-remediation and disposal of the identified legacy waste at the earliest.

No. MC/P/2025/890

Dt. 08-08-2025

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch.

(Annexure - B)

OFFICE OF THE MUNICIPAL COUNCIL POONCH

(Email:- eopoonch-jk@nic.in)

The Director,
Urban Local Bodies,
Jammu.

No: - MC/P/2025/ 927-28

Dated:- 21-08-2025

Subject: Request for Floating of Tender for Clearance of pending Legacy Waste in respect of Municipal Council Poonch

Sir,

In continuation to this office letter No. MC/P/2025/890 dated 08.08.2025 regarding float of tender of pending legacy waste, The Hon'ble National Green Tribunal (NGT) has taken serious note of delay for clearance of pending legacy waste and has emphasized its time-bound disposal in accordance with the Solid Waste Management Rules. The Hon'ble NGT has directed that the entire pending legacy waste be scientifically processed and disposed of before 30th November 2025.

Therefore, it is requested that the tender for bio-remediation and disposal of the identified legacy waste be floated at the earliest, so as to ensure timely compliance with the directions of the Hon'ble NGT.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

Copy to the:-

1. Deputy Commissioner, Poonch for kind information.

Government of Jammu and Kashmir (UT)
Department of Urban Local Bodies
Office of the Municipal Council Poonch

Email:- copoonch-jk@nic.in

The Director,
Urban Local Bodies,
Jammu.

No: MC/P/2025//018-19

Dated: 10-09-2025

Subject: Compliance of Hon'ble National Green Tribunal
Directions regarding Clearance of Legacy Waste
Municipal Council Poonch.

Sir,

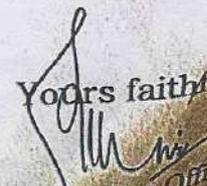
In continuation to this office communications No. MC/P/2025/890 dated 08.08.2025 and MC/P/2025/927-28 dated 21.08.2025 regarding clearance of legacy waste, it is submitted that the Hon'ble National Green Tribunal has taken a serious note of the delay in addressing the issue of legacy waste within the jurisdiction of Municipal Council Poonch. The Hon'ble Tribunal has categorically emphasized that such waste must be disposed of in a time bound and scientific manner strictly in line with the provisions of the Solid Waste Management Rules.

Further, as per the Hon'ble NGT order Original Application No. 253/2023 dated 19.08.2025 (copy enclosed), specific directions have been issued at Point No. 7, whereby the undersigned has been directed to file an undertaking/affidavit affirming that the legacy waste shall be cleared in its entirety by 30th November 2025. Importantly, the Hon'ble Tribunal has mandated that the said affidavit must be filed within 10 days from the date of its order.

In view of the above, the matter is submitted for your kind notice and necessary directives, so that timely compliance with the directions of the Hon'ble NGT is ensured. The Municipal Council Poonch remains committed to adhering to the timeline fixed by the Hon'ble Tribunal and will undertake all necessary measures for the scientific clearance of legacy waste.

This is submitted for favour of information and necessary directions at your end please.

Yours faithfully,


Chief Executive Officer
Municipal Council Poonch

Copy to:

1. Deputy Commissioner, Poonch, for kind information.

(Annexure - C)

**Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu**

(Near Railhead Complex Opposite Petrol Pump, Jammu.)

(Ph/Fax: 0191-2470050)

(Mail ID: dulb-jammu@jk.gov.in)

(Website: <https://ulbjammu.jk.gov.in/>)

NOTICE INVITING TENDERS

Enit No 16-DULBJ of 2025 dated 24/09/2025

1. Director, Urban Local Bodies, Jammu (DULBJ) invites online bids for the following works:

Name of Project/ Work(s)	Bid Security/ (Earnest Money) (Rs.)	Cost of Document/ Tender Fee (Rs.)	Contract Period
Request for proposal for Selection of Agency for undertaking Dumpsite/ Landfill Remediation through Biomining of 95,124 MT Legacy Waste in 17 Urban Local Bodies in the Jammu Division, covering ULBs - Akhnoor, Basholi, Lakhanpur, Hirangar, Katra, Reasi, Thathri, Poonch, Surankote, Bari Brahmana, Ramgarh, Ramnagar, Chenani, Kishtwar, Ramban, Rajouri and Sunderbani.	INR 10.50 Lakh (INR Ten Lakh Fifty Thousand only)	Rs.5000/- (Rupees Five Thousand)	12 Months

2. Important critical dates are mentioned below:-

S.No.	Particulars	Schedule Date & Time
1.	Bid document download Start Date & Time	24/09/2025 at 6.00 PM
2.	Pre bid meeting date & time	03/10/2025 at 11.30 AM
3.	Bid submission start date & time	25/09/2025 at 10.00 AM
4.	Bid submission end date & time	14/10/2025 upto 6.00 PM
5.	Technical bids opening date & time	15/10/2025 after 11.30 AM
6.	Financial bids opening date & time	To be intimated separately.

3. For additional details such as important date, detailed scope of work, qualification and eligibility criteria, visit website <https://jktenders.gov.in> for downloading of RFP.
4. For participating in the above e-tender, the bidders shall have to get them registered with <https://jktenders.gov.in> and get user ID, password, digital signatures Certificate (DSC) is mandatory to participate in the e-tendering process. For any clarification/ difficulty/ regarding e-tendering process bidders can contact on the given phone number 0191-2470050.
5. Pre-bid meeting is schedule online on **03/10/2025 at 11.30 AM**. through link:
6. The bidders should keep checking the website for any addenda/ corrigenda and the bidder should incorporate the same in their bid documents. No addenda/ corrigenda shall be published in the newspaper.

Sd/-

Director

Urban Local Bodies,
Jammu

No: DULBJ/2025/3221-23

Date: 24/09/2025

Copy to the:-

1. Commissioner/ Secretary to the Government, Housing & Urban Development Department Civil Secretariat Jammu for information.
2. Joint Director Information for Information with the request to publish enit in leading daily newspaper National and Local for wide publicity.
3. Chief Executive Officer/ Executive Officer, Municipal Council/ Committee concerned for information and necessary action.
4. Office record file.

(Annexure - D)

Office of the Municipal Council Poonch

The Director,
Urban Local Bodies,
Jammu.

No. MCP/2024-25/1998

dated: 23.02.2025

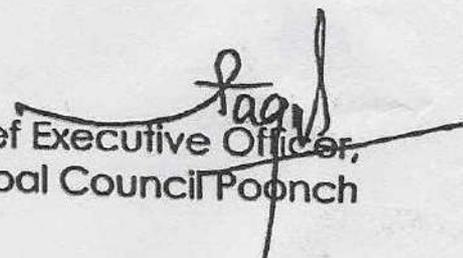
Subject: - Biomining of legacy waste of Municipal Council Poonch.

Sir,

Kindly refer the subject cited above, in this connection, it is submitted that the work dumpsite/landfill remediation through bio mining of legacy waste of Poonch District was allotted to M/s WeVOIS Labs Private Limited, and as per contract the agency have to remediate 15,000 MT of legacy waste. The agency has completed 90% (approx.) of the allotted work. As per the report of agency as recorded in the certificate of legacy waste, waste at the dump yard is recorded as approximately 34160 metric tons. The agency has the contract to remediate 15000 MTs and remaining 19160 MTs is laying at site which needs to be remediate so that the site may be cleared for development of park.

Therefore, it is requested to kindly take appropriate necessary action in the matter for initiating the process for remediation of the remaining waste at site.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch

Government of Jammu and Kashmir (UT)
Department of Urban Local Bodies
Office of the Municipal Council Poonch

Email:- eopoonch-jk@nic.in

ORDER

In view of the allegations regarding the disposal of legacy waste into the Poonch River, and to ensure strict adherence to environmental safeguards during the clearance process of legacy waste, it is hereby ordered that an Internal Monitoring Mechanism is constituted with immediate effect.

The Monitoring Committee shall consist of the following officials:

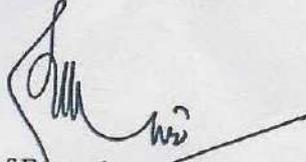
1. Assistant Accounts Officer, Municipal Council Poonch.
2. Sanitary Supervisor, Municipal Council Poonch.
3. Kh. Assistant, Municipal Council Poonch.

Terms of Reference:

1. To ensure daily supervision of legacy waste clearance sites.
2. To verify that no waste material is dumped, pushed, or displaced into the Poonch River or its adjoining areas.
3. To ensure compliance with Solid Waste Management Rules, 2016 and all other relevant environmental norms.

No. MC/P/25/1062

Dt. 20.9.2025


Chief Executive Officer,
Municipal Council Poonch

Copy to the:-

1. Deputy Commissioner, Poonch for kind information.

(Annexure - f)

Government of Jammu and Kashmir (UT)
Department of Urban Local Bodies
Office of the Municipal Council Poonch
Email:- scopoonch-ik@nic.in

The Deputy Commissioner,
Poonch.

No:- MC/PI/2025/1583

Dated:- 04-11-2025

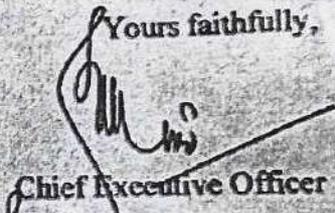
Sub: Request for transfer/allotment of State land for construction of Material Recovery Facility (MRF) in favour of Municipal Council Poonch

Sir,

Kindly refer to the subject cited above. It is submitted that the revenue papers of the State land measuring 06 Kanals, 01 Marla and 03 Sarsai under Khasra No.146/1 min earmarked for the establishment of Material Recovery Facility (MRF), have been duly authenticated by the Director, Urban Local Bodies, Jammu.

Therefore, it is requested to kindly transfer/allot the said land in favour of Municipal Council Poonch so that the work could be executed at the earliest.

Yours faithfully,


Chief Executive Officer
Municipal Council, Poonch

ضلع 1/3

تحصیل ہونہ

نقل خسرہ گرداوری بابت موضع کتہ مایہ

نمبر رشتہ	نام مالک معہ احوال	نام کاشتکار معہ احوال	رقبہ		قسم زمین	جنس	انتقالات حقیقت
			کنال	مرلہ			
۱۲۶	سرکار	رہو سرکار	۱۵۶	۱۵	مٹی برہا	مٹی برہا	کاشت و لگان
۱			۲	۱۹	مٹی سرد	مٹی سرد	
			۱۹۲	۱۲			

نواح ہونہ

ASHUJAM PASOO
Patwar
Patwar Haisa Mangra

attested

Chang (Patwar)

Naib Tehsil
Khanator

File

Director
Urban Local Bodies
Jammu

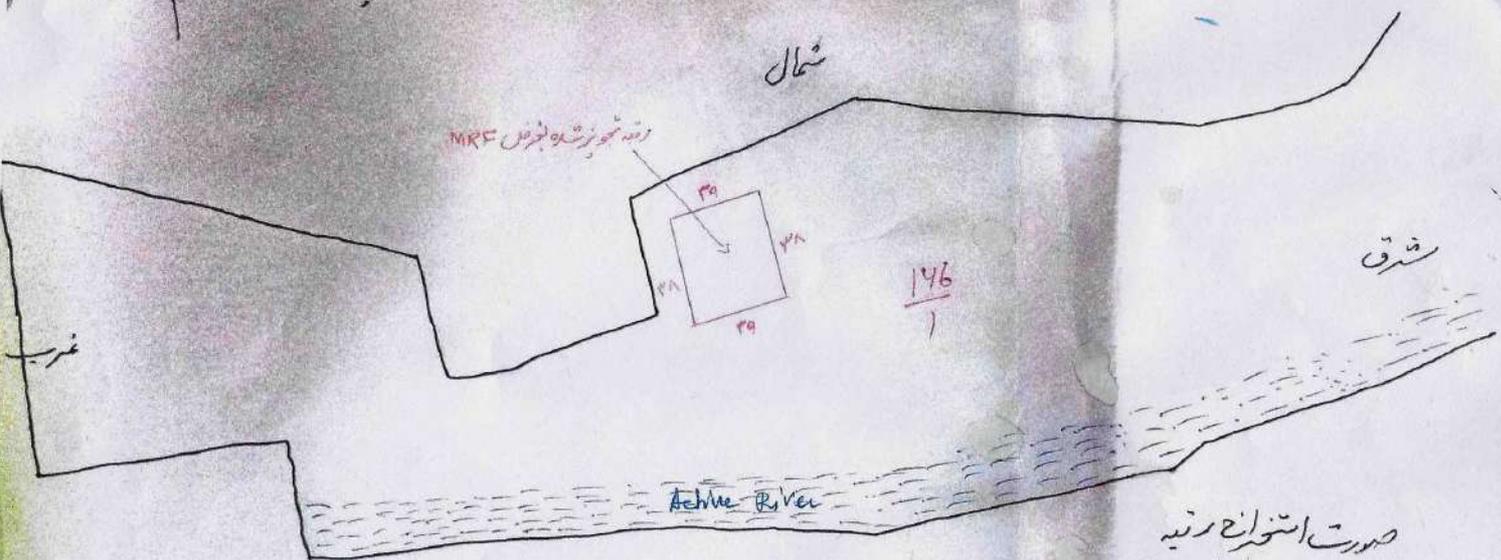
LEOMC

(Annexure - F)

P-13

لتل ملکیں رقمہ شمیرہ کشتزار بابت درجہ کنوئیاں قبیل وادی ضلع ٹونڈہ پیوڑہ سال 1961-62

پیمانہ بحساب بہرہ کم کا اسی



صورت استوارج رتید
تجویز شدہ بغرض MRF

$$\frac{39 \times 38}{\text{مستطیل}} = \frac{146}{1}$$

Signature
CEO-MC

attested
Signature
16-10-25
Khenditor

Handwritten notes in Urdu and English, including 'SHULAKHAN DOO' and 'Palwar Halqa'.

Signature
Palwar Halqa

(Annexure - F)

تحصیل

نقل جمعیتی چہار سالہ بابت خراب اربح ۰۱۴-۱۶ باموضع لوہان نمبر جدہ بست

۱۲	۱۱	۱۰	۹	۸	۷		۶	۵	۴	۳	۲	۱
					تفصیل قیمت	تفصیل قیمت						
انتقال	رہنہ	ملاہرہ چہار سالہ										
					۱۲۶	۱۰	۹	۸	۷	۶	۵	۴
					۱۲۶	۱۰	۹	۸	۷	۶	۵	۴
					۱۲۶	۱۰	۹	۸	۷	۶	۵	۴
					۱۲۶	۱۰	۹	۸	۷	۶	۵	۴

Patwar

SHIBAN BASOO
Patwar
Patwar Talqa

attested
Najib Tensitor
Khanatar
30-09-25

Director
Urban Local Bodies
Jammu

